

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 190 of 1993.

DATE OF DECISION 15-2-1993

Mr KM Hassan & 2 others Applicant (s)

Mr PK Madhusoodhanan Advocate for the Applicant (s)

Versus

UOI represented by Secretary Respondent (s)
M/o Railways, New Delhi & 2 others

Smt Sumathi Dapdapani Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

&

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

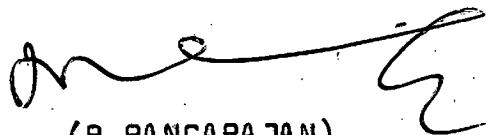
AV Haridasan, J.M.

M.P-233/93 for joint application is allowed.

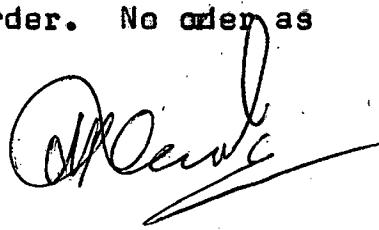
2. The applicants, 3 in number, who are Electrical Fitters, Power, have filed this application for a declaration that they are entitled to get the benefits of reclassification ordered by the Railway Board at Annexure-A1 and for a direction to the second respondent to grant the eligible reclassification benefits to the applicants w.e.f. 1.7.1985 granting them promotion/upgradation w.e.f. 1.1.1984 or in the alternative, to direct the second respondent to consider and dispose of the representation made by them claiming the benefit in the light of the

judgement of this Tribunal in OA-200/90. It appears that the applicants have made a detailed representation jointly claiming the benefits of reclassification and upgradation inviting attention to the judgement of the Tribunal in OA-200/90 on 14.10.1992 to the Divisional Personnel Officer, Trivandrum. This representation is yet to be disposed of. When the application came up for admission, the counsel on either side submitted that the application may be disposed of at the admission stage itself with appropriate directions regarding disposal of the representation.

3. In view of the above submission of the counsel at the Bar, we admit the application and dispose it of with a direction to the second respondent to consider the representation submitted by the applicants on 14.10.1992 in the light of the observations contained in the judgement in OA-200/90 and to communicate a speaking order to the applicants within a period of two months from the date of receipt of a copy of this order. No order as to costs.



(R RANGARAJAN)
ADMVE. MEMBER



(AV HARIDASAN)
JUDICIAL MEMBER

15-2-1993

trs